



2026:AHC-LKO:10175-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

SPECIAL APPEAL No. - 72 of 2026

Sudeep Kumar Shukla And 14 Others

.....Appellant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Medical,
Health And Family Welfare And 2 Others

.....Respondent(s)

Counsel for Appellant(s)	:	Alok Mishra
Counsel for Respondent(s)	:	C.S.C., Utsav Mishra

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. This appeal arises out of an interim order. Moreover, as the judgment passed by the writ court in Writ-A No.9881 of 2023 [Sudeep Shukla & Ors. vs. State of U.P. & Ors.] has been set aside today itself in connected Special Appeal No.21 of 2026 [State of U.P. & Ors. vs. Sudeep Shukla & Ors.] and the writ petition has been restored for reconsideration, therefore, we see no reason to entertain this appeal. However, it is open for the appellant to press for further/ fresh interim relief before the writ court.

3. Accordingly, the appeal is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 10, 2026

Shanu/-